

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR



Original Application No.200/00287/2021

Jabalpur, this Wednesday, the 07th day of April, 2021

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER

Ku. Sudha Vishwakarma D/o Late Shri Somnath Vishwakarma
Aged about 50 years Presently Unemployed
R/o 1335 Footatal Near Vishwakarma Temple
Jabalpur (M.P.) 482001 **-Applicant**

(By Advocate –**Shri Varun Reynold Nathan**)

V e r s u s

1. Union of India, Secretary Defense House South Block
New Delhi New Delhi Delhi 110001

2. Chairman Ordinance Factory Board 10-A Shaid
Khudiram Bose Marg Kolkata West Bengal Bagalkot
Karnataka 700001

3. Senior General Manager Gun Carriage Factory Jabalpur
Distt. Jabalpur, Jabalpur Madhya Pradesh

4. Joint General Manager for Senior General Manager Gun
Carriage Factory Jabalpur Distt. Jabalpur Jabalpur Madhya
Pradesh 482001

5. Principal Control Droptighat Allahabad Post Allahabad
Distt. Allahabad UP Allahabad Uttar Pradesh 211001

- Respondents

(By Advocate –**Shri S.P. Singh**)

ORDER (Oral)**By Ramesh Singh Thakur, JM:-**

This Original Application has been filed by the applicant against the inaction on the part of the respondent-department whereby the respondents have not considered the representation of the applicant for grant of family pension.

2. From the pleadings the case of the applicant is that the applicant is a dependent daughter of Late Shri Somnath Vishwakarma who was retired from Gun Carriage Factory Jabalpur in the year 2003 and was drawing pension per month. The father of the applicant passed away on 20.03.2018 (Annexure A/4). The mother of the applicant Smt. Krishna Vishwakarma had also passed away on 11.12.1995 (Annexure A/5). The applicant and her sister Ku. Jyoti Vishwakarma are shown as dependents of the deceased employee in the dependent card (Annexure A/6) of the respondents. Vide letter dated 11.12.2019 (Annexure A/9), the respondents have sought ten documents from the applicant for family pension. The applicant vide representation dated 02.11.2020 (Annexure A/10) has furnished documents. But the respondents have not given the family pension till date.

3. Learned counsel for the respondents submits that he has no objection if the O.A. is decided in above lines.



4. We have considered the matter and we are of the view that natural justice will be met if the competent authority is directed to consider the case of the applicant for family pension in a time bound manner.

5. Resultantly, we direct the applicant to make available all the documents sought by the respondents vide letter dated 11.12.2019 (Annexure A/9) to the respondent authority within a period of two weeks from the date of receipt of a copy of this order. The respondent-authority is directed to decide the case of family pension of the applicant within a period of six weeks thereafter.

6. Needless to say that the respondent-authority shall pass the reasoned and speaking order.

7. With these observations, this Original Application is disposed of at admission stage itself. However, it is made clear that this Tribunal has not touched the merits of the case.

8. The applicant shall provide the copy of this order along with copy of O.A. to the competent authority of the respondents.

(Naini Jayaseelan)
Administrative Member

(Ramesh Singh Thakur)
Judicial Member

Karuna